



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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December 13, 2011

RBI delegates Compounding Powers under FEMA to its Regional Offices

As a customer service measure and for operational convenience, it has been decided to delegate powers to the Regional Offices of the Reserve Bank of India to compound certain contraventions of FEMA 1999. The contraventions include: (i) delay in reporting of inward remittance, (ii) delay in filing of form FC-GPR after allotment of shares and (iii) delay in issue of shares beyond 180 days. (i.e. paragraphs 9(1)(A), 9(1)(B) and 8, respectively, of Schedule I to the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, notified vide Notification No. FEMA 20/2000-RB dated May 3, 2000 and as amended from time to time).

The powers delegated are:

	Contraventions	Regional Offices	Amount of Contravention
a)	Delay in reporting of inward remittance and delay in filing of form FC-GPR after allotment of shares	Bhopal, Bhubaneshwar, Chandigarh, Guwahati, Jaipur, Jammu, Kanpur, Kochi, Patna and Panaji	Below Rupees One Crore only
b)	Delay in reporting of inward remittance, delay in filing of form FC-GPR after allotment of shares and delay in issue of shares beyond 180 days	Ahmedabad, Bangalore, Chennai, Hyderabad, Kolkata, Mumbai and New Delhi	Without any limit

Detailed instructions in this regard are given in [A.P. \(DIR Series\) Circular No. 57 dated December 13, 2011](#).

Press Release : 2011-2012/927

Alpana Killawala
Chief General Manager

Related Notification

Dec 13, 2011 | [Contraventions under FEMA, 1999](#)